

Joint Committee Report in the matter of O.A No. 329 of 2021 Devanshu Bose Vs Agra Development Authority & Ors.

In the aforesaid matter, grievance made by Sh. Devanshu Bose, R/O Nalanda Town Shamshabad Road, Agra is against discharge of sewage quantity 1.45Lakh Liters per day generated by Nalanda Town, Shamshabad Road, area, Agra on open land. Agra development authority is required to manage the said sewage.

As per the Hon'ble National Green Tribunal issued the direction as below on dated 01-12-2021 in the O.A no.329/2021 Devanshu Bose Vs Agra Dvelopment Authority & Ors, Hon'ble NGT instructs as below:-

"2. Having regard to the averments in the application, we find it necessary to ascertain the factual position from a joint Committee of Agra Development Authority, District Magistrate, Agra and UPPCB. UPPCB will be the Nodal Agency for coordination and compliance. The joint Committee may meet within two weeks, undertake visit to the site, interact with the stakeholders and ascertain the status of compliance. Based on the observations, the statutory authorities may take further remedial action, following due process of law.

3. A factual and action taken report in the matter may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

4. It is made clear that if budget is not available, the authorities may collect necessary charges from the inhabitants but ensure that no sewage is discharged in open in view of Constitutional mandate of providing, clean environment and provisions of the Water (Prevention and control of Pollution) act, 1974. This is necessary in the interest of public health and for protection of environment."

As per the Hon'ble NGT order Joint Committee was formed having member of District Administration, Agra Development Authority and State PCB as a Nodal Agency for coordination and compliance.

1. City Magistrate, Agra has been nominated by District Magistrate, Agra vide order dated 04.12.2021.
2. Chief Town Planner, Agra Development Authority, Agra has been nominated by Vice Chairman, Agra Development Authority, Agra on dated 03.12.2021. (**Annexure-1**).
3. Regional, Officer, Agra has been nominated as a member on behalf of State PCB vide letter dated 17.12.2021. (**Annexure-2**).

The Joint Committee visited the said area on dated 10.12.2021.

Field Observation

At the time of inspection, applicant Shri Devanshu Bose and other residents of Nalanda Town were present on the site. Applicant told that approx. 300 families are residing in the said Nalanda Town area. The domestic sewage generated from the Nalanda Town is not being disposed as per the norms. During the visit joint committee found that the sewage generated from Nalanda Town is being collected in underground tank and through pumping set is being disposed on land near gate no-2 of the Nalanda Town. The sewage is collected on land which ultimately meets into a drain. It is also found that no sewer line has been laid in the surrounding area for the disposal of domestic sewage and the drain is not connected with any terminal Sewage treatment plant. During visit Chief Town Planner, ADA inform that the developer of Nalanda Town has deposited Rs.-52,80,800/- in the head of internal development charges and Rs.-77,68,683/- in the head of outer development charges. By which Sewage treatment plant can be installed in Nalanda Town. Installation of STP inside Nalanda Town and construction of drain out side the Nalanda Town has to be done by Chief Engineer, ADA, Agra.

The Joint inspection report has been sent to Vice Chairman; Agra Development Authority vide letter dated 28-12-2021 for establishing the sewage treatment plant in the Nalanda Town. (**Annexure-3**).

Again, letter dated 07-01-2022 has been sent to Vice Chairman, Agra Development Authority to provide action taken report as per the direction of Hon'ble National Green Tribunal dated 01-12-2021. (**Annexure-4**).

In the continuation of the above letter, again letter dated 17-01-2022 has been sent to Vice Chairman, Agra Development Authority and requested to make temporary arrangement/provisional arrangement till the permanent arrangement of the domestic sewage generated from Nalanda Town colony and to get the domestic sewage collected by tankers which is accumulated on land near the colony so that the action taken report may be sent to be Hon'ble National Green Tribunal in a time bound manner. **(Annexure-5).**

Meeting has been organized by Chief Engineer, Agra Development Authority on dated 24.01.2022 regarding Nalanda Town matter. Chief Town Planner, ADA, Mr. Sudhanshu Sharma, Executive Engineer and Regional Officer, UPPCB, Agra were present in the meeting. As per the Hon'ble National Green Tribunal order dated 01.12.2021 it has been decided in the meeting that the proposed expenditure for the work to be done for establishment of STP, work to be done for irrigation/horticulture with treated waste water and the expenditure for the one-time complete removal of the sewage accumulated on land out side the colony will be done by the expenditure of internal development charges deposited in Agra Development Authority by the developer. If the estimate of the expenditure of the work mentioned above is exceeds Rs.- 52,80,800/- towards internal development charges, in that case the difference will be submitted by the residence of Nalanda Town colony. Till completion of the STP the sewage should be removed by the residence (RWA) of the colony at their own expenses. **(Annexure-6).**

In continuation of the decision taken in the meeting dated 24.01.2022, letter dated 02.02.2022 has been received by Executive Engineer, ADA informing that the estimate of sewage treatment plant for Nalanda Town is being prepared by Agra Development Authority, but in view of the model code of conduct is in force at present in Uttar Pradesh. The work will be executed after 10.03.2022. **(Annexure-7).** Which is forwarded to the complainant by the letter dated 08.02.2022 **(Annexure-8).**

It is pertinent to mention that in the Writ-C No. -58986 of 2016 (Property Buyer Interests Welfare Association and Another Vs State of U.P. And 2

Others). Hon'ble High Court, Allahabad passed an order dated 15-12-2016 which is annexed. (Annexure-9). The relevant part of the order is as follows: -

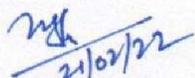
"Petitioners' claim to be in association of protecting the interest of property buyers and their submission before this Court is that for proceeding under Section 33 of the U.P Urban Planning and Development Act, 1973 they have already approached the Agra Development Authority, Agra and cognizance has also been taken and orders have also been passed on the same but the said proceeding in question has not at all come to its logical end and in view this interest of builder and immediate attention is required.

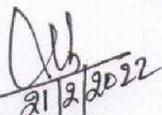
Consequently, in the facts of the case, as we find from the record that the Agra Development Authority, Agra has already taken cognizance on the matter, accordingly, we proceed to pass an order asking the authority concerned to finalize the proceeding in question in accordance with law, preferably within next four months from the date of receipt of a certified copy of this order but certainly after hearing the point of view of the builder also."

Suggestion:-

Installation of Sewage Treatment Plant is utmost important for the proper disposal of domestic sewage generate from Nalanda Town Colony. Till completion of the STP sewage should be collected and dispose of in the nearest operational STP either by Agra Development Authority or by inhabitants of the colony.

Above report is being submitted for your kind perusal and necessary action.


(Vishwanath Sharma)
Regional Officer(I/c),
UPPCB, Agra


(R.K. Singh)
Chief Town Planner,
ADA, Agra


(Pratipal Singh)
City Magistrate,
Agra

टिप्पणी एवं आदेश

जिलाधिकारी महोदय/उपाध्यक्ष महोदय, आगरा विकास प्राधिकरण, आगरा।

कृपया मा0 राष्ट्रीय अधिकरण के ओ0ए0 सं0-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य के सम्बन्ध में दिनांक 01.12.2021 को मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश ई-मेल के माध्यम से शिकायतकर्ता द्वारा 03.12.2021 को प्राप्त हुआ है, जिसमें निम्नवत कार्यवाही करते हुये सूचना प्रेषित किये जाने हेतु निर्देश प्राप्त है (पताका "क" पर संलग्न)-

- "2. Having regard to the averments in the application, we find it necessary to ascertain the factual position from a joint Committee of Agra Development Authority, District Magistrate, Agra and UPPCB. UPPCB will be the Nodal Agency for coordination and compliance. The joint Committee may meet within two weeks, undertake visit to the site, interact with the stakeholders and ascertain the status of compliance. Based on the 2 observations, the statutory authorities may take further remedial action, following due process of law.
3. A factual and action taken report in the matter may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य के सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को संयुक्त समिति का नोडल अधिकारी नामित किया गया है। उपरोक्त के क्रम में अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में जिलाधिकारी महोदय/उपाध्यक्ष महोदय, आगरा विकास प्राधिकरण, आगरा की ओर से जाँच हेतु अधिकारी नामित करना चाहें।

WSH
03/12/21
(डॉ० विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी(प्र०)

①
शांति कार्यालय पर
प्रति दिनांक 04-12-2021

CTP नामित
उपाध्यक्ष,
03.12.21
आगरा विकास प्राधिकरण,
आगरा।

City Magistrate
Agra.

जिलाधिकारी,
आगरा।

41/2
जिलाधिकारी,
आगरा



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 469563 सी-4 / एन0जी0टी0-136-विधि/2021

दिनांक 17/12/21
मा0 एन0जी0टी0 प्रकरण

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
आगरा।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 01.12.2021 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 01.12.2021, जिसका सुसंगत अंश निम्नवत् है :-

.....2. Having regard to the averments in the application, we find it necessary to ascertain the factual position from a joint Committee of Agra Development Authority, District Magistrate, Agra and UPPCB. UPPCB will be the Nodal Agency for coordination and compliance. The joint Committee may meet within two weeks, undertake visit to the site, interact with the stakeholders and ascertain the status of compliance. Based on the observations, the statutory authorities may take further remedial action, following due process of law.

3. A factual and action taken report in the matter may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. It is made clear that if budget is not available, the authorities may collect necessary charges from the inhabitants but ensure that no sewage is discharged in open in view of Constitutional mandate of providing clean environment and provisions of the Water (Prevention and Control of Pollution) Act, 1974. This is necessary in the interest of public health and for protection of environment.

List for further consideration on 03.03.2022.

A copy of this order be forwarded to Agra Development Authority, District Magistrate, Agra and UPPCB by e-mail for compliance.

उक्त प्रकरण पर कार्यवाही हेतु संदर्भित आदेश में गठित समिति के साथ समन्वय एवं अनुपालन हेतु क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण आगरा को सदस्य नामित किया जाता है। साथ ही आपको यह भी निर्देश दिये जाते हैं कि कृत कार्यवाही की आख्या से बोर्ड मुख्यालय को अवगत कराया जाये।

भवदीय

A

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, आगरा।
2. उपाध्यक्ष आगरा विकास प्राधिकरण, आगरा।

A

सदस्य सचिव

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E-mail: info@uppecb.com
Web Site: www.uppcb.com

JA
Fikrit

24
20/12/21



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

दिनांक - 28/12/2021

पत्रांक - 1163 / ओजी-673 / 2021

मा० राष्ट्रीय हरित अधिकरण प्रकरण

सेवा में,
उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा।

विषय : मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में दिनांक 10.12.2021 को संयुक्त समिति द्वारा नालन्दा टाउन कालोनी के निरीक्षण की आख्या के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक मा० राष्ट्रीय अधिकरण, नई दिल्ली में दायर ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को निम्नवत् आदेश पारित किये गये हैं:-

- "2. Having regard to the averments in the application, we find it necessary to ascertain the factual position from a joint Committee of Agra Development Authority, District Magistrate, Agra and UPPCB. UPPCB will be the Nodal Agency for coordination and compliance. The joint Committee may meet within two weeks, undertake visit to the site, interact with the stakeholders and ascertain the status of compliance. Based on the 2 observations, the statutory authorities may take further remedial action, following due process of law.
3. A factual and action taken report in the matter may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

उपरोक्त पारित आदेशों के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 10.12.2021 को नालन्दा टाउन कालोनी, शमसाबाद रोड, आगरा का स्थलीय निरीक्षण किया गया। संयुक्त समिति द्वारा नालन्दा टाउन से जनित सीवेज उत्प्रवाह के निस्तारण हेतु सीवेज शुद्धिकरण संयंत्र की स्थापना आगरा विकास प्राधिकरण द्वारा कराये जाने का निर्णय लिया गया है। निरीक्षण आख्या पत्र के साथ संलग्नकर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक:-उपरोक्तानुसार।

भवदीय

(डा० विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी(प्र०)

OK

प्रतिलिपि:-

1. जिलाधिकारी महोदय, आगरा को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी(वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र०)

OK

मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में दिनांक 10.12.2021 को संयुक्त समिति द्वारा नालन्दा टाउन कालोनी के निरीक्षण के सम्बन्ध में आख्या:-

मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को निम्नवत् आदेश पारित किये गये हैं:-

- “2. Having regard to the averments in the application, we find it necessary to ascertain the factual position from a joint Committee of Agra Development Authority, District Magistrate, Agra and UPPCB. UPPCB will be the Nodal Agency for coordination and compliance. The joint Committee may meet within two weeks, undertake visit to the site, interact with the stakeholders and ascertain the status of compliance. Based on the 2 observations, the statutory authorities may take further remedial action, following due process of law.
3. A factual and action taken report in the matter may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

उपरोक्त पारित आदेशों के क्रम में जिलाधिकारी, आगरा द्वारा सिटी मजिस्ट्रेट, आगरा व उपाध्यक्ष, आगरा विकास प्राधिकरण, आगरा द्वारा मुख्य नगर नियोजक, आगरा विकास प्राधिकरण, आगरा को संयुक्त समिति द्वारा फ़ैक्चुयल पोजिशन पता लगाने एवं प्रकरण में एक्शन टेकन रिपोर्ट प्रेषित किये जाने के क्रम में सदस्य नामित किया गया है।

तत्कम में संयुक्त समिति द्वारा दिनांक 10.12.2021 के अपरान्ह में नालन्दा टाउन कालोनी, शमसाबाद रोड आगरा का स्थलीय निरीक्षण किया गया। निरीक्षण के समय एप्लीकेन्ट श्री देवांशु बोस एवं अन्य कालोनी वासी उपस्थित थे। उनके द्वारा अवगत कराया गया कि वर्तमान में नालन्दा टाउन में लगभग 300 परिवार निवास कर रहे हैं। कालोनी से जनित घरेलु सीवेज के डिस्पोजल हेतु सीवर लाईन नहीं है तथा कालोनी से जनित सीवेज को पाईप लाईन के द्वारा कालोनी के अन्दर बने अण्डर ग्राउण्ड टैंक में एकत्रित कर पंपिंग सेट के द्वारा नालन्दा टाउन गेट नं0-2 के बाहर सड़क किनारे जमीन पर डिस्चार्ज किया जाता है। जिससे आस-पास के क्षेत्र एवं कालोनी में दुर्गन्ध गड़ समस्या बनी रहती है।

संयुक्त समिति द्वारा नालन्दा टाउन एवं आस-पास के क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के समय नालन्दा टाउन कालोनी से जनित डोमेस्टिक सीवेज नालन्दा टाउन गेट नं0-2 के पास रोड साइड भारी मात्रा में भरा पाया गया। जिस पर संयुक्त समिति द्वारा आपत्ति व्यक्त की गई।

मौके पर उपस्थित मुख्य नगर नियोजक, आगरा विकास प्राधिकरण, आगरा द्वारा अवगत कराया गया कि नालन्दा टाउन शमसाबाद रोड, आगरा के विकासकर्ता द्वारा आगरा विकास प्राधिकरण, आगरा में नालन्दा टाउन के आंतरिक विकास शुल्क के मद में रू0-52,80,800/- व वाह्य विकास शुल्क के मद में रू0-77,68,683/- जमा किये गये हैं। जिससे नालन्दा टाउन कालोनी जनित सीवेज के निस्तारण हेतु कालोनी परिसर में सीवेज शुद्धिकरण संयंत्र स्थापित किया जा सकता है। नालन्दा टाउन के अंदर एस0टी0पी0 व नालन्दा टाउन के बाहर नाले के निर्माण कार्य मुख्य अभियन्ता, आगरा विकास प्राधिकरण द्वारा कराया जाना है।

क्षेत्रीय अधिकारी(प्र०), उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 संशोधित अधिनियम, 1988 की धारा -26 के अन्तर्गत निम्नानुसार उल्लिखित है कि-

26. PROVISION REGARDING EXISTING DISCHARGE OF SEWAGE OR TRADE EFFLUENT Where immediately before the commencement of this Act any person was discharging any sewage or trade effluent into a [stream or well or sewer or on land], the provisions of section 25 shall, so far as may be, apply in relation to such person as they apply in relation to the person referred to in that section subject to the modification that the application for consent to be made under sub-section (2) of that section 9 [shall be made on or before such date as may be specified by the State Government by notification in this behalf in the Official Gazette.

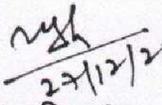
जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 संशोधित अधिनियम, 1988 की धारा -24 के अन्तर्गत निम्नानुसार उल्लिखित है कि-

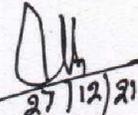
24. PROHIBITION ON USE OF STREAM OR WELL FOR DISPOSAL OF POLLUTING MATTER, ETC.

- (1) Subject to the provisions of this section --
- (a) no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any ⁵[stream or well or sewer or on land]; or
- (b) no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences.

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा भी विभिन्न वादों यथा ओ०ए० संख्या-447/2018 में आदेश पारित दिनांक 01.08.2019 द्वारा भी प्रदेश में सीवेज निस्तारण के सम्बन्ध में कार्यवाही सुनिश्चित किये जाने के आदेश पारित किये गये हैं।

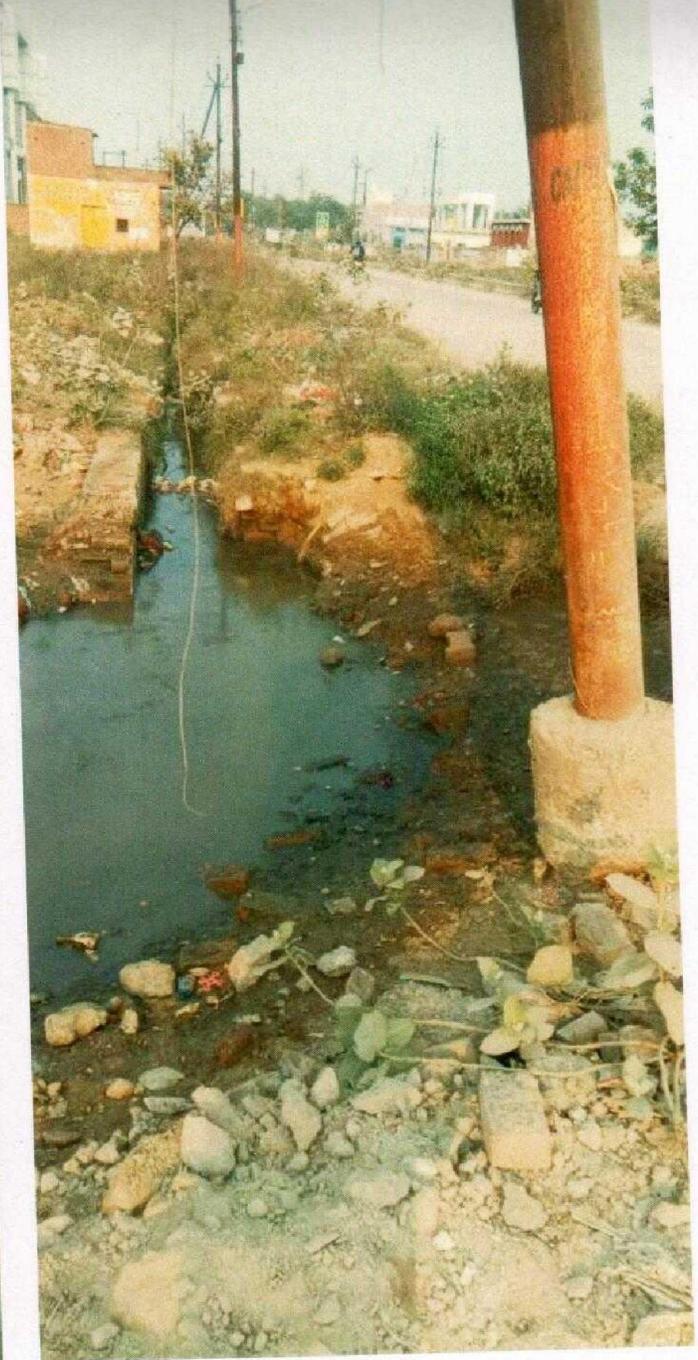
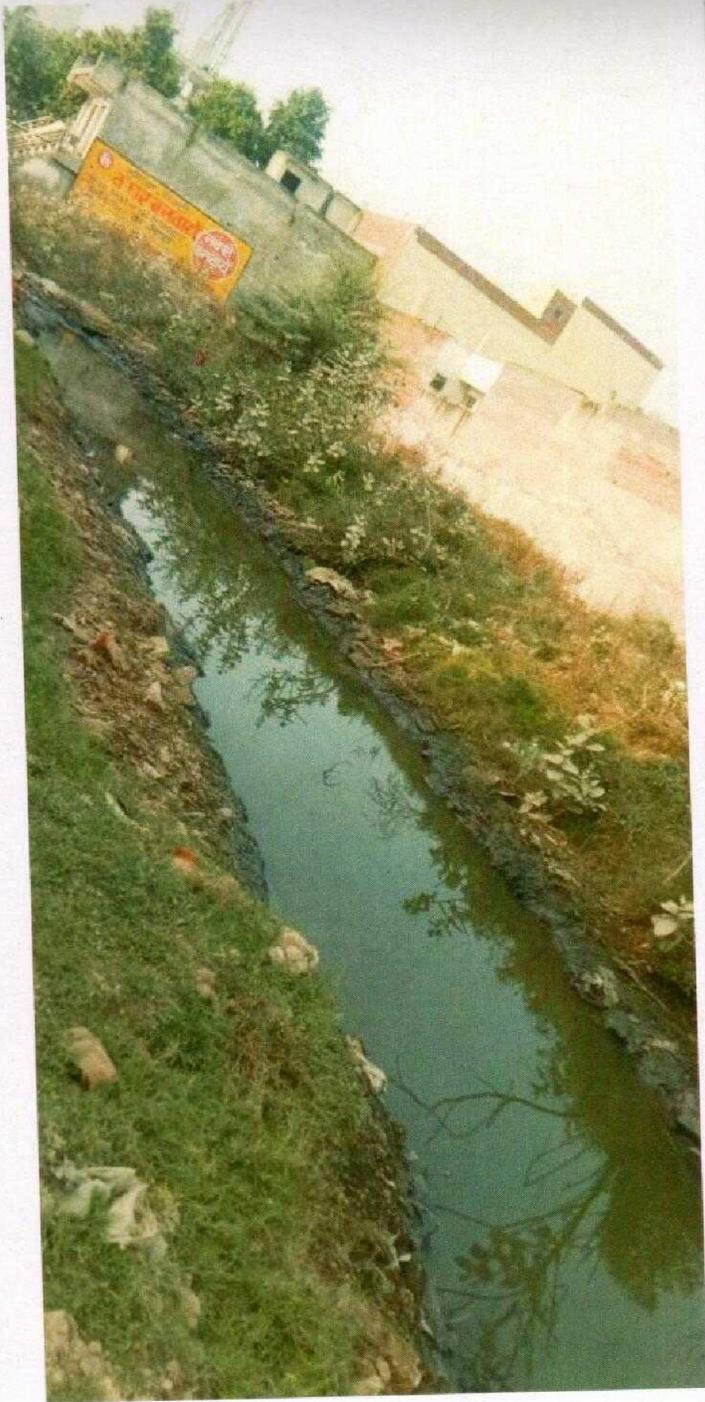
उपरोक्त के क्रम में संयुक्त समिति द्वारा निर्णय लिया गया कि आगरा विकास प्राधिकरण, आगरा द्वारा तत्काल कार्यवाही कर नालन्दा टाउन कालोनी से जनित सीवेज उत्प्रवाह के disposal हेतु सीवेज शुद्धिकरण संयंत्र की स्थापना सुनिश्चित कराई जाये।


23/12/21
(क्षेत्रीय अधिकारी, प्रभारी),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
आगरा।


27/12/21
(मुख्य नगर नियोजक),
आगरा विकास प्राधिकरण,
आगरा।


27.11.21
(नगर मजिस्ट्रेट),
आगरा।







क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक -1226./ओजी-673/2022

दिनांक -7 /01/2022

मा० राष्ट्रीय हरित अधिकरण प्रकरण

सेवा में,
उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा।

विषय:-मा० राष्ट्रीय हरित अधिकरण, द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में दिनांक 10.12.2021 को संयुक्त समिति द्वारा नालंदा टाउन कालोनी के निरीक्षण की आख्या के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक कार्यालय के पत्रांक 1163/ओजी-673/2021 दिनांक 28.12.2021 का संदर्भ ग्रहण करने का कष्ट करें। जिसके माध्यम से मा० राष्ट्रीय हरित अधिकरण, द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश के अनुपालन में दिनांक 10.12.2021 को संयुक्त समिति द्वारा नालंदा टाउन कालोनी का निरीक्षण कर संयुक्त आख्या इस अनुरोध के साथ प्रेषित की गई थी कि प्रकरण पर आवश्यक कार्यवाही कराने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण के आदेश दिनांक 01.12.2021 के अनुसार प्रकरण की वास्तविक स्थिति के सम्बन्ध में आख्या एवं एक्शन टेकन रिपोर्ट 02 माह (31.01.2022 तक) के अन्दर प्रेषित की जानी है।

अतः महोदय से अनुरोध है कि शीघ्र एक्शन टेकन रिपोर्ट इस कार्यालय को उपलब्ध कराये जाने के सम्बन्ध में सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय

(डॉ० विश्वनाथ शर्मा)
OK क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि:-

1. जिलाधिकारी महोदय, आगरा को सूचनार्थ सादर प्रेषित।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा को सादर सूचनार्थ प्रेषित।

Handwritten signature and date: 07/01/22

क्षेत्रीय अधिकारी(प्र०)

OK



क्षेत्रीय कार्यालय, उ0प्र0प्रदूषण नियंत्रण बोर्ड,
भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक - 1287/ओजी-673/2022

दिनांक-17 /01/2022

सेवा में,

उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा।

विषय: मा0राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में दिनांक 10.12.2021 को संयुक्त समिति द्वारा नालदा टाउन कालोनी के संयुक्त निरीक्षण आख्या का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय के पत्रांक-1226/ओजी-673/2022 दिनांक 07.01.2022 एवं पत्रांक-1163/ओजी-673/2021 दिनांक 28.12.2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराया जाना है।

आगरा विकास प्राधिकरण का दायित्व है कि प्राधिकरण द्वारा स्वीकृत नालदा टाउन कालोनी से जनित सीवेज का नियमानुसार निस्तारण सुनिश्चित कराया जाये। जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 संशोधित अधिनियम, 1988 की धारा-24 के अन्तर्गत निम्नवत् उल्लिखित है-

24. Prohibition on use of stream or well for disposal of polluting matter, etc.

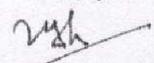
(1) Subject to the provisions of this section —

(a) no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]; or

(b) no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to substantial aggravation of pollution due to other causes or of its consequences.

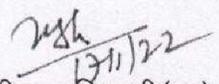
उपरोक्त के क्रम में आपसे पुनः अनुरोध है कि नालदा टाउन कालोनी से जनित घरेलू सीवेज का स्थायी निराकरण होने तक टेम्पेरी ट्रीटमेन्ट/प्रोविजनल अरेजमेन्ट कराने का कष्ट करें तथा कालोनी के पास एकत्रित कालोनी के घरेलू सीवेज को टैंकर के माध्यम से हटवाने का कष्ट करें, जिससे कि एक्शन टेकन रिपोर्ट समयबद्ध रूप से मा0राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके। उक्त ओ0ए0 में सुनवाई हेतु अग्रिम तिथि 03.03.2022 नियत है।

भवदीय


(डॉ. विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि-

1. आयुक्त महोदय, आगरा मण्डल, आगरा को सादर अवलोकनार्थ प्रेषित।
2. जिलाधिकारी महोदय, आगरा को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. सदस्य-सचिव महोदय, उ0प्र0प्र0नि0बो0, लखनऊ को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी(प्र0)

आगरा विकास प्राधिकरण, आगरा

पत्रांक :- 321/D/BE-2/21-22

दिनांक :- 24/01/22

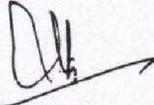
नालंदा टाउन कॉलोनी की सीवेज की समस्या के निस्तारण के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेशों के क्रम में गठित समिति द्वारा दिनांक 10.12.2021 को हुए समिति के निर्णय के परिपेक्ष्य में समिति के सदस्यों एवं अभियन्त्रण खण्ड-2 के अभियन्ताओं के साथ मुख्य अभियन्ता महोदय के कक्ष में दिनांक 24.01.2022 (सोमवार) को प्रातः 11:00 बजे बैठक आहूत हुई, जिसमें निम्न अधिकारी उपस्थित रहे।

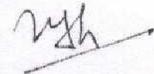
1. श्री चक्रेश जैन, मुख्य अभियन्ता, आगरा विकास प्राधिकरण, आगरा।
2. श्री आर.के. सिंह, मुख्य नगर नियोजक, आगरा विकास प्राधिकरण, आगरा।
3. श्री डॉ. विश्वनाथ शर्मा, क्षेत्रीय अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा।
4. श्री सुधान्यु शर्मा, अधिशासी अभियन्ता, आगरा विकास प्राधिकरण, आगरा।

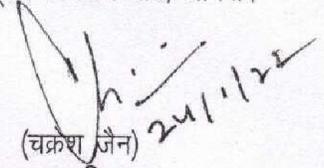
बैठक में निम्नलिखित निर्णय लिए गये:-

1. मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेशों के अन्तर्गत सीवेज से सम्बन्धित समस्या स्थायी समाधान हेतु नालंदा टाउन कालोनी के अन्दर एस.टी.पी. (सीवजे ट्रीटमेन्ट प्लान्ट) की स्थापना व ट्रीटेड वेस्ट वाटर का कॉलोनी के अन्दर स्थित पार्क में हॉर्टीकल्चर हेतु प्रयोग में लाए जाने की व्यवस्था हेतु व्ययानुमान तैयार कर कार्य कराया जाए। यह कार्य प्राधिकरण में आन्तरिक विकास शुल्क के मद में उपलब्ध धनराशि से कराया जाए।
2. समिति द्वारा मा0 राष्ट्रीय हरित अधिकरण दिनांक 01.12.2021 द्वारा दिये गये आदेशों के क्रम में यह निर्णय लिया गया कि एस.टी.पी. की स्थापना, ट्रीटेड वेस्ट वाटर को हॉर्टीकल्चर आदि की सिंचाई हेतु किये जाने वाले कार्य के लिए होने वाले प्रस्तावित व्यय व गेट के बाहर के सीवेज भराव को टैंकरों के द्वारा एक बार स्थल से पूर्ण रूप से हटाने के कार्य हेतु व्यय आगरा विकास प्राधिकरण द्वारा प्राधिकरण में जमा आन्तरिक विकास शुल्क से किया जाएगा। यदि उपरोक्त दोनों बिन्दुओं में उल्लिखित कार्यों का व्ययानुमान आन्तरिक विकास शुल्क के मद में जमा धनराशि ₹0 52,80,800.00 से अधिक होती है, उस स्थिति में दोनों के अन्तर के धनराशि की प्रतिपूर्ति नालंदा टाउन कालोनी के निवासियों से की जाएगी। इसके उपरान्त एस.टी.पी. पूर्ण होने तक सीवेज को कॉलोनी के निवासियों (आर0डब्ल्यू0ए0) द्वारा स्वयं के व्यय से हटवाया जाए। यदि भविष्य में सीवेज का पुनः जल भराव होता है तो टैंकर द्वारा उसके निस्तारण का उत्तरदायित्व नालंदा टाउन कॉलोनी की आर0डब्ल्यू0ए0 का होगा।
3. एस.टी.पी. का निर्माण कार्य पूर्ण होने के उपरान्त एस.टी.पी. का अनुरक्षण एवं संचालन नालंदा टाउन कॉलोनी के आर0डब्ल्यू0ए0 द्वारा किया जाएगा।


 (सुधान्यु शर्मा)
 अधिशासी अभियन्ता, खण्ड-2
 आ0वि0प्रा0, आगरा


 (आर.के. सिंह)
 मुख्य नगर नियोजक
 आ0वि0प्रा0, आगरा


 (डॉ. विश्वनाथ शर्मा)
 क्षेत्रीय अधिकारी (प्र0)
 उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा।


 (चक्रेश जैन) 24/1/22
 मुख्य अभियन्ता
 आ0वि0प्रा0, आगरा



Annex-7

2/2/22

आगरा विकास प्राधिकरण, आगरा

पत्रांक :- 333/D/EE-2/2222

दिनांक :- 02/02/22

प्रेषक,

अधिकासी अभियन्ता-02
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

डा० विश्वनाथ शर्मा,
क्षेत्रीय अधिकारी (प्र०)
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
आगरा।

विषय:- नालंदा टाउन कालोनी की सीवेज की समस्या के निस्तारण के सम्बन्ध में।

महोदय,

कृपया नालंदा टाउन कालोनी की सीवेज की समस्या के निस्तारण के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेशों के क्रम में गठित समिति द्वारा दिनांक 10.12.2021 के निर्णय, जिसमें आप सदस्य थे, के परिप्रेक्ष्य में पुनः आगरा विकास प्राधिकरण के अधिकारियों के साथ दिनांक 24.01.2022 को प्रातः 11:00 बजे आपके साथ पुनः बैठक आहूत हुई। उपरोक्त बैठक का कार्यवृत्त पत्र के साथ संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित है।

दिनांक 24.01.2022 की बैठक के निर्णय के परिप्रेक्ष्य में आगरा विकास प्राधिकरण द्वारा नालंदा टाउन कालोनी के एस.टी.पी. (सीवेज ट्रीटमेन्ट प्लांट) का आंगणन प्राधिकरण द्वारा तैयार किया जा रहा है। चूंकि वर्तमान में आदर्श आचार संहिता लागू है, अतः उपरोक्त की निविदा दिनांक 10.03.2022 के उपरान्त कराते हुए कार्य को कराया जाएगा।

नालंदा टाउन कालोनी के निवासियों द्वारा खुले स्थान में डाले गये सीवेज को दिनांक 24.01.2022 की बैठक में हुए निर्णय के क्रम में अवगत कराना है कि आदर्श आचार संहिता के दृष्टिगत यथा निर्धारित समय पर निविदा आमंत्रित कर कार्यवाही पूर्ण करते हुए कराया जा सकेगा। प्राधिकरण द्वारा गेट के बाहर के सीवेज भराव को टैंकरों के द्वारा एक बार स्थल से पूर्ण रूप से हटाने का कार्य आन्तरिक विकास शुल्क की धनराशि से कराया जाएगा। इसके उपरान्त एस.टी.पी. का कार्य पूर्ण होने तक सीवेज को कालोनी के निवासियों (आर०डब्ल्यू०ए०) द्वारा स्वयं के व्यय से हटवाया जाएगा। यदि भविष्य में सीवेज का पुनः जल भराव होता है तो टैंकर द्वारा उसके निस्तारण का उत्तरदायित्व नालंदा टाउन कालोनी की (आर०डब्ल्यू०ए०) का होगा।

कृपया उपरोक्त से अवगत होने का कष्ट करें एवं श्री देवांशु बोस को भी दिनांक 24.01.2022 की बैठक के निर्णय से अवगत कराने का कष्ट करें कि अगर एस.टी.पी. का आंगणन रू० 52,80,800.00 से अधिक होती है तो उस स्थिति में दोनों के अन्तर की धनराशि की प्रतिपूर्ति नालंदा टाउन के निवासियों से होने के उपरान्त ही कार्य

14
filed
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कराया जा सकेगा। यहाँ यह भी उल्लेखनीय है कि प्राधिकरण के पास आन्तरिक विकास शुल्क के रूप में रू0 52,80,800.00 ही सीमित है, जिसमें कालोनी निवासियों द्वारा यदि किसी अन्य विकास कार्य की मांग की जाती है तो उस कार्य की धनराशि समायोजित करने के उपरान्त ही उक्त धनराशि की प्रतिपूर्ति नालंदा टाउन के निवासियों को करनी होगी। साथ ही एस.टी.पी. निर्माण के स्थान को भी आर0डब्ल्यू0ए0 द्वारा अपनी जनरल बॉडी मीटिंग में पारित कराना होगा, जिससे तदनुसार सीवर के ट्रीटेड पानी की निकासी का आंगणन गठित कर कार्यवाही कराई जा सकेगी।

संलग्नक:-दिनांक 24.01.2022 की बैठक का कार्यवृत्त।


02/2/22
(सुधांशु शर्मा)

अधिशायी अभियन्ता-02

प्रतिलिपि:-

1. श्री देवांशु बोस, नालंदा टाउन कालोनी, शमशाबाद रोड, आगरा को उपरोक्तानुसार आवश्यक कार्यवाही एवं विवरण उपलब्ध कराये जाने हेतु प्रेषित।


अधिशायी अभियन्ता-02



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक - 1465/ओजी-673/2022

दिनांक - 8/02/2022

सेवा में,

श्री देवांशु बोस,
नालन्दा टाउन, शमसाबाद रोड,
आगरा।

मा० राष्ट्रीय हरित अधिकरण प्रकरण

रंजीश्वर

विषय:- मा० राष्ट्रीय हरित अधिकरण, द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में दिनांक 24.01.2022 को आगरा विकास प्राधिकरण के अधिकारियों के साथ सम्पन्न बैठक में लिये गये निर्णयों के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आगरा विकास प्राधिकरण, आगरा के पत्रांक 333/डी/ईई-2/2022 दिनांक 02.02.2022 जो कि आपको पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत हैं कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-329/2021 देवांशु बोस बनाम आगरा विकास, प्राधिकरण, आगरा व अन्य में दिनांक 01.12.2021 को पारित आदेश के क्रम में गठित समिति द्वारा उपरोक्त स्थल का संयुक्त निरीक्षण दिनांक 10.12.2021 को किया गया तथा नालन्दा टाउन कालोनीवासियों द्वारा खुले में निस्तारित किये जा रहे डोमेस्टिक सीवेज के निस्तारण हेतु सीवेज शुद्धिकरण संयंत्र की स्थापना किये जाने के सम्बन्ध में उपाध्यक्ष, आगरा विकास प्राधिकरण, आगरा को दिनांक 28.12.2021 को पत्र प्रेषित किया गया। तत्कम में कार्यालय द्वारा उपाध्यक्ष, आगरा विकास प्राधिकरण, आगरा को पुनः दिनांक 07.01.2022 एवं 17.01.2022 द्वारा आवश्यक कार्यवाही किये जाने तथा एक्शन टेकन रिपोर्ट उपलब्ध कराये जाने के सम्बन्ध में पत्र प्रेषित किया गया।

प्रकरण पर मुख्य अभियन्ता, आगरा विकास प्राधिकरण, आगरा की अध्यक्षता में मुख्य नगर नियोजक, अधिशाषी अभियन्ता के साथ दिनांक 24.01.2022 को पुनः बैठक आहूत की गई तथा बैठक में लिये गये निर्णय का कार्यवृत्त पत्र के साथ संलग्नकर प्रेषित किया जा रहा है।

संलग्नक:-उपरोक्तानुसार।

भवदीय

रंजीश्वर

(डॉ० विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि:-

1. मुख्य पर्यावरण अधिकारी(वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा को सादर सूचनार्थ प्रेषित।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

रंजीश्वर
क्षेत्रीय अधिकारी(प्र०)

Annex-9

Court No. - 21

Case :- WRIT - C No. - 58986 of 2016

Petitioner :- Property Buyer Interests Welfare Association And Another

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Ramesh Chandra Singh

Counsel for Respondent :- C.S.C., Amrit Lal Yadav

Hon'ble V.K. Shukla, J.

Hon'ble Mahesh Chandra Tripathi, J.

Petitioners' claim to be in association of protecting the interest of property buyers and their submission before this Court is that for proceeding under Section 33 of the U.P. Urban Planning and Development Act, 1973 they have already approached the Agra Development Authority, Agra and cognizance has also been taken and orders have also been passed on the same but the said proceeding in question has not at all come to its logical end and in view this interest of buyers have been sought to be defeated by the builder and immediate attention is required.

Consequently, in the facts of the case, as we find from the record that the Agra Development Authority, Agra has already taken cognizance on the matter, accordingly, we proceed to pass an order asking the authority concerned to finalize the proceeding in question in accordance with law, preferably within next four months from the date of receipt of a certified copy of this order but certainly after hearing the point of view of the builder also.

With the aforesaid direction, the writ petition stands **disposed of**.

Order Date :- 15.12.2016

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HIGH COURT ALLAHABAD

behalf by general or special order)], on such terms, including any terms as regards payment of a composition fee, as ³³[the Vice Chairman] (or such officer) may think fit.

(2) Where an offence has been compounded, the offender, if in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence compounded.

COMMENTS

Compounding fee for illegal construction.—When illegal constructions being completed violating the notices which restrained the construction from proceeding. This is collusion. Held that the compounding fee, if charged, reflects very badly on an administration which is supposed to regulate urbanization. [Ashok Kumar Tumberia v. Hardwar Development Authority, 1997 (1) AWC 421].

When some shops on the ground floor and in the same number on the first floor were constructed. In spite of receipt of notice and without obtaining permission the construction work was in progress. It will be clearly in violation of the bye-laws and against the future development policy. The moment owner was suggested for compounding then the logical consequence is that the construction was unauthorised. [Sardar Mahendra Singh v. Commr./Chairman, Mussoorie Dehradun Development Authority, 1997 (1) UPLBEC 481].

Compounding of construction—Effect of.—Unauthorised construction became authorised. [Mayur Continental v. Administrator, Nazul Land, 1989 (2) UPLBEC 127].

Compounding to unauthorised construction cannot be a subject-matter of subsequent action. [Mayur Continental v. Administrator, Nazul Land, 1989 (2) UPLBEC 127].

33. Power of the Authority to provide amenity or carry out development at cost of owner in the event of his default and to levy cess in certain cases.—

(1) If the Authority, after holding a local inquiry or upon report from any of its officers or other information in its possession, is satisfied that any amenity in relation to any land in development area has not been provided in relation to that land which, in the opinion of the Authority, ought to have been or ought to be provided or that any development of the land for which permission, approval or sanction had been obtained under this Act or under any law in force before the coming into force of this Act has not been carried out, it may, after affording the owner of the land or the person providing or responsible for providing the amenity a reasonable opportunity to show cause, by order require him to provide the amenity or carry out the development within such time as may be specified in the order.

(2) If any amenity is not provided or any such development is not carried out within the time specified in the order, then the Authority may itself provide the amenity to carry out the development or have it provided or carried out through such agency as it deems fit :

Provided that before taking action under this sub-section, the Authority shall afford a reasonable opportunity to the owner of the land or to the person providing or responsible for providing the amenity to show cause as to why such action should not be taken.

(3) All expenses incurred by the Authority or the agency employed by it in providing the amenity or carrying out the development together with interest at such rate as the State Government may, by order fix from the date when a demand for the expenses is made until payment may be recovered by the Authority from the owner or the person providing or responsible for providing

the amenity as arrears of land revenue, and no suit shall lie in the Civil Court for recovery of such expenses.

(4) Notwithstanding anything contained in the foregoing sub-section where the Authority on the written representation by so many of the owners of any land in a development area as represent not less than one-half of the area, of that land, is satisfied that any amenity in relation to such land has not been provided which in the opinion of the Authority ought to have been or ought to be provided, or that any development of that land for which permission, approval or sanction had been obtained under this Act or under any law in force before the ²³[commencement of this Act] has not been carried out, it may itself provide the amenity or carry out the development or have it provided or carried out through such agency as it deems fit, and recover the expenses by levy of cess from all the owners of the said land :

Provided that if the owners making the said representation contend that the amenity had been agreed to be provided or the development had been agreed to be carried out by a coloniser or co-operative housing society through or from whom the land was acquired by them, they shall file with the Authority a copy of such agreement, or of the deed of transfer or of the bye-laws of the society incorporating such agreement, and no action shall be taken by the Authority under this sub-section unless notice has been given to the coloniser of the society, as the case may be, to show cause why such action should not be taken :

Provided further that where the Authority is satisfied that the coloniser or the society has become defunct or is not traceable, no notice under the last preceding proviso need be issued.

[(4-A) Where the authority provides any amenity in an area developed by it, the authority shall, till the responsibility for maintenance is assumed by the local authority as provided in Section 34, be entitled to recover, in the manner prescribed, from the owner of the land or building, such charges therefor as may be fixed by the State Government by a notified order, having regard to the expenses incurred for maintaining and continuing to provide such amenity.]

(5) The cess referred to in sub-section (4) shall be equivalent to the expenses incurred by the Authority or the agency employed by it in providing the amenity or carrying out the development, together with interest at such rate as the State Government may by order fix, from the date of completion of the work until payment, and shall be assessed and levied on all the owners of the land in proportion to the respective areas of land owned by them.

(6) The said cess shall be payable in such number of instalments, and each instalment shall be payable at such time and in such manner, as the Authority may fix, and arrear of cess shall be recoverable as arrears of land revenue, and no suit shall lie in the civil court for recovery thereof.

(7) The expenses incurred by the Authority or the agency employed by it under this section shall be certified by the Authority, and such certificate, as also the assessment of the cess, if any, under sub-section (5) shall be final.

(8) If under any agreement between the owners of the land and the coloniser or the society referred to in sub-section (4) the responsibility for providing the amenity or carrying out the development vested with such coloniser or society, the cess payable under that sub-section by the owners shall be recoverable by them from the coloniser or society, as the case may be.

COMMENTS

Amenity by Development Authority.—Provisions of Sec. 33 is related to giving of amenity or carrying out development at the cost of owner. Thus the principle of *quid pro quo* will be applicable here and as such for providing amenity is a condition precedent for levy. Development Authority can charge the amount to meet the expenses alongwith interest, which was incurred either by it or its agency in providing amenity or carrying out development [*Malti Kaul v. Allahabad Development Authority*, (1995) 2 UPLBEC 974].

Development and supervision charges.—In absence of any clear and specific provision in the Act or Regulation the Development Authority is not competent to demand or realise development and supervision charges. [*Rangji Sahkari Avas Samiti Ltd. v. State of U.P.*, 1997 (1) AWC 47].

Development fee.—Development Authority has no authority to impose development fee. Section 33 only authorises the Authority to recover the charges which have incurred in carrying out the work, which the person concerned failed to carry out without any satisfactory cause. [*Sita Mishra v. State of U.P.*, 1996 All C] 429].

Under this section the Development Authority can charge the amount to meet the expenses along with interest, which have been incurred either by owner or by its agency in providing amenity or carrying out the Development. Conditions precedent for the exercise of power under Sec. 33 do not exist. [*Malti Kaul v. Allahabad Development Authority*, C.M.W.P. No. 35662 of 1994, dated 21st April, 1995].

34. Power of Authority to require local authority to assume responsibilities in certain cases.—Where any area has been developed by the Authority, the Authority may require the local authority within whose local limits the area so developed is situated, to assume responsibility for the maintenance of the amenities which have been provided in the area by the Authority and for the provisions of the amenities which have not been provided by the Authority but which in its opinion should be provided in the area, on terms and conditions agreed upon between the Authority and that local authority; and where such terms and conditions cannot be agreed upon, then on a reference of the matter to the State Government by the Authority, on terms and conditions settled by the Government in consultation with the local authority.

35. Power of Authority to levy betterment charges.—(1) Where in the opinion of the Authority, as a consequence of any development scheme having been executed by the Authority in any development area, the value of any property in that area which has benefited by the development, has increased or will increase, the Authority shall be entitled to levy upon the owner of the property or any person having an interest therein a betterment charge in respect of the increase in value of the property resulting from the execution of the development :

Provided that not betterment charge shall be levied in respect of lands owned by Government :

Provided further that where any land belonging to Government has been granted by way of lease or licence by Government to any person, then that land and any building situate thereon shall be subject to a betterment charge under this section.

(2) Such betterment charge shall be an amount—

- (i) in respect of any property situate in the township or colony, if any, developed or in other area developed or redeveloped, equal to one-third of the amount, and



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक - 1515 / ओजी-673 / 2022

दिनांक - 22 / 02 / 2022

सेवा में,

सदस्य सचिव महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

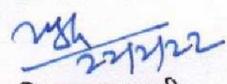
विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच69563/सी-4/एनजीटी-136-विधि/2021 दिनांक 17.12.2021 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-329/2021 देवांशु बोस बनाम आगरा विकास प्राधिकरण एवं अन्य में दिनांक 01.12.2021 को पारित आदेश के क्रम में संयुक्त समिति द्वारा निरीक्षण किये जाने के निर्देश प्राप्त हैं। तत्क्रम में उपाध्यक्ष, आगरा विकास प्राधिकरण, आगरा द्वारा नामित सदस्य, जिलाधिकारी आगरा द्वारा नामित सदस्य एवं कॉआर्डिनेशन एवं कम्प्लाइंस किये जाने हेतु नोडल एजेन्सी के रूप में नामित उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 10.12.2021 को संयुक्त निरीक्षण किया गया। मा० अधिकरण द्वारा पारित आदेशानुसार संयुक्त आख्या (Action Taken Report) को बोर्ड की वेबसाइट पर तथा ई-मेल के माध्यम से Searchable PDF/OCR Support PDF के रूप में judicial-ngt@gov.in पर फाइल की जानी है। अतः उपरोक्त के क्रम में संयुक्त आख्या (Action Taken Report) पत्र के साथ संलग्नकर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:-यथोपरि।

भवदीय


(डा० विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि:-

1. मुख्य पर्यावरण अधिकारी(वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी(प्र०)